

**The Minister in the Ministry of Home Affairs (Shri Datar):** Sir, I beg to lay the Statement on the Table of the House. [See Appendix III, annexure No. 102].

**PAPERS LAID ON THE TABLE  
NOTIFICATIONS ISSUED UNDER ALL INDIA  
SERVICES ACT**

**The Minister of State in the Ministry of Home Affairs (Shri Datar):** I beg to lay on the Table a copy of the following Rules under sub-section (2) of Section 3 of the All India Services Act, 1951:—

- (i) The I.P.S. (Cadre) Amendment Rules, 1961 published in Notification No. G.S.R. 245 dated the 4th March, 1961.
- (ii) The All India Services (Death-cum-Retirement Benefits) Second Amendment Rules, 1961 published in Notification No. G.S.R. 247 dated the 4th March, 1961. [Placed in Library. See No. LT-2727/61.]

**ESTIMATES COMMITTEE  
HUNDRED AND TENTH REPORT**

**Shri Dasappa (Mangalore):** I beg to present the Hundred and tenth Report of the Estimatee Committee on the Posts and Telegraphs Department (Part I)—Posts and Telegraphs Directorate

12.08 hrs.

**DEMANDS FOR GRANTS\*—contd.  
MINISTRY OF INFORMATION AND BROADCASTING—Contd.**

**Mr. Speaker:** The House will now proceed with further discussion and voting on the Demands for grants under the control of the Ministry of Information and Broadcasting. The time allotted is five hours. Three hours had been taken. How much would the hon. Minister need?

**The Minister of Information and Broadcasting (Dr. Keskar):** About one hour.

**Mr. Speaker:** So, only one hour is left. If hon. Members want to make any contribution, let them confine themselves to ten minutes. I find a number of hon. Members want

to speak.

**Shri Braj Raj Singh (Ferozabad):** May I make a suggestion? We were expecting a statement to be made by the hon. Prime Minister; he was away attending the Commonwealth Conference for some days.

**Mr. Speaker:** He will make a statement tomorrow.

**Shri Raghunath Singh (Varanasi):** I had tabled a calling attention notice for the same thing.

**Shrimati Ila Palchoudhuri (Nabad-wip):** So have I.

**Mr. Speaker:** She does not want to continue her speech now?

**Shrimati Ila Palchoudhuri:** I want to continue. I am thankful to you, Sir, that you have also thought it necessary that a who's who of the people who participated in the freedom movement should be compiled. I am very grateful for your support to that and I hope that it will be done. A list of the people who went to the Andamans should also be made. As I was saying, yesterday he cellular-jail is being demolished and there is only one blackboard with a few names. It is not even complete; it does not give all the names of the fighters who participated in the freedom movement. When I saw the Commissioner in the Andamans he also said that he would be glad to have a complete list so that he could put it up there for all the future generations to see who the people were who participated in the freedom movement and suffered in jail in the Andamans, for the cause of India's freedom. I would also like to bring certain matters about the films to the notice of the House. Much has been said and there has been a lot of criticism about the film censor board and it was made to appear as if they were doing nothing and that they did not censor all the bad films. But the actual difficulty lies not with the film censor board not doing their work but it is the Cinematograph Act that really binds them. They cannot censor things which do not fall within the purview

\*Moved with the recommendation of the President.